

[Shri Shah Nawaz Khan]

for the purpose of Settlement of landless agricultural labourers under the Centrally sponsored scheme of the settlement of such labourers, published in Notification S.R.O. No. 715/1963 in Kerala Gazette dated the 22nd October, 1963.

- (iv) Notification No. 79182/A3/63/RD dated the 9th January, 1964, making certain amendments to the rules for the assignment of Government lands for the purpose of settlement of landless agricultural labourers under the Centrally sponsored scheme of the settlement of such labourers.
- (v) S.R.O. No. 30/65 published in Kerala Gazette dated the 26th January, 1965, making certain amendment to the Rules for the assignment of Government lands.
- (vi) S.R.O. No. 117/65 published in Kerala Gazette dated the 23rd March, 1965.
- (vii) The Rules for the Assignment of Government Land in Development Areas for industrial purposes, published in Notification S.R.O. No. 97/64 in Kerala Gazette dated the 30th March, 1964.
- (viii) S.R.O. No. 231/65 published in Kerala Gazette dated the 1st June, 1965, making certain amendment to the Kerala Land Assignment Rules, 1964.
- (ix) S.R.O. No. 303/65 published in Kerala Gazette dated the 3rd August, 1965, making certain amendments to the special rules for the lease of Government lands for tobacco cultivation.

[Placed in Library. See No. LT-5331/65].

(2) a copy of Notification S.R.O. No. 219/64 published in Kerala Gazette dated the 21st July, 1964, making certain amendments to the Kerala Land Acquisition Rules, 1963, under sub-section (2) of section 61 of the Kerala Land Acquisition Act, 1961, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-5332/65].

(3) a copy of the Forest Settlement Rules, 1965, published in Notification S.R.O. No. 186/65 in Kerala Gazette dated the 11th May, 1965, under section 77 of the Kerala Forest Act, 1961, read with clause (c) (iv) of the Proclamation, dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-5333/65].

ANNUAL REPORT OF COCHIN REFINERIES

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): I beg to lay on the Table a copy each of the following papers:—

- (i) Annual Report of the Cochin Refineries Limited, Ernakulam, for the year 1964-65, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-5334/65].